

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-4001/2018
MA-4466/2018**

New Delhi, this the 22nd day of October, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Rajaram Meena
s/o late Kazod Meena,
aged about 58 years,
designation : Wildlife Inspector
Group: C,
R/o B-63, DDA MIG Flat,
Ashok Vihar Phase-IV,
Delhi-110052.

2. V. Bharathydasan
s/o late Vairakkannu,
aged about 58 years,
designation : Wilflife Inspector
Group: C,
R/o New Qutab Apartment, Flat No. A2,
34/1, Ward No. 1, Desu Road,
Mehrauli, New Delhi-110030.Applicants

(through Ms. Zubeda Begum with Ms. Sana Ansari)

Versus

1. Union of India through
Secretary, Ministry of Home Affairs,
North Block, New Delhi-110001.

2. Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat Building
IP Estate, New Delhi-110002.

3. The Secretary,

Environment, Forests & Wildlife
New Secretariat Building
IP Estate, New Delhi-110002.

4. The Principal Chief,
Conservator of Forests & Chief Wildlife Warden,
Govt. of NCT of Delhi,
2nd Floor, A Block, Vikas Bhawan,
IP Estate, New Delhi-2.
5. The Secretary Finance,
Govt. of NCT of Delhi,
New Secretariat Building,
IP Estate, New Delhi-110002.
6. The Secretary,
Ministry of Finance,
Department of Expenditure,
Govt. of India, North Block,
New Delhi-110001.Respondents

(through Sh. B.L. Wanchoo)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicants.

MA No. 4466/2018 filed for joining together is allowed.

OA No. 4001/2018

The applicants, who are working as Wildlife Inspectors under the respondents, filed the OA seeking the following reliefs:

"a) Declaring that the applicants are entitled to GP 4600 as DASS II(Ex-Cadre) from the date the other DASS II were granted grade pay of 4600 alongwith all consequential benefits from that date.

b)That the arrears be paid within a time bound manner.

c) For granting entry grade pay of Rs. 4600 in PB-2 w.e.f. 01.01.2006 at par with that of Grade II (DASS) posts and its subsequent financial

upgradations of Grade Pays under MACP 2008 in view of para 5 of the MACP Scheme.

d) and to pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of justice."

2. It is submitted that the applicants made number of representations including Annexure A/21 (Colly.) ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

3. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the Annexure A/21 (Colly.) representations and to pass an appropriate reasoned and speaking order thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/